

**Central Administrative Tribunal
Principal Bench**

OA No.4299/2018

New Delhi, this the 20th day of March, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Ms. Sonam, Aged-24 Years, 'C' Fresh Appointment
D/o Sh. Devi Ram Baghel,
R/o 63A/29B, Kirti Nagar, Defence Colony,
Agra Cantt. -282001 ... Applicant

(By Advocate : Sh. Yogesh Sharma)

VERSUS

1. Union of India through the Secretary,
Ministry of Defence, Govt. of India,
South Block, New Delhi
2. The Director General of EME,
MGO's Branch, IHQ of MOD (Army)
Ministry of Defence,
DHQ PO, New Delhi-15
3. The Commandant,
509, Army Base Workshop,
c/o 56 APO ... Respondents

(By Advocate: Ms. Anupama Bansal)

O R D E R (ORAL)

Hon'ble Ms. Nita Chowdhury:

This Original Application has been filed by the applicant, seeking the following reliefs:-

“(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the action of the respondents

delaying the appointment/joining of the applicant on her appointment to the post of Store Keeper is totally illegal, arbitrary and discriminatory and consequently pass an order directing the respondents to issue the appointment/joining order of the applicant immediately without further delay with all the consequential benefits including fixation of pay from the date of joining of similarly situated persons of the same selection.

(ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant along with the costs of litigation.”

2. When the matter is taken up, learned counsel for respondent informs that the applicant of this OA has already joined the post of the Store Keeper in the Department of EME under Ministry of Defence on 08.03.2019.

3. In view of the above submission, nothing remains to be adjudicated in this matter. However, as far as the issue of consequential benefits is concerned, the applicant is directed to give a representation to the Appointing Authority within 15 days and the respondents shall pass a reasoned and speaking order within 90 days on receipt of such representation.

4. With the above directions, the OA stands disposed of. No order as to costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)